



24. Land Acquisition/Forest Permission

- i. The contractor shall not be responsible for any acquisition of land, which shall be done by Madhya Pradesh Jal Nigam. However, the responsibility of taking the permission to lay pipeline along the road, railway lines, etc., shall be that of the contractor. Madhya Pradesh Jal Nigam shall assist the contractor on receipt of such request, by issuing such letters, if so desired by the contractor.
- ii. The contractor shall be responsible for timely submission of requirement of forest land permission/ any acquisition of land, where so ever required. The timely submission of the application to the forest department and subsequent follow up shall be under the scope of contractor. Madhya Pradesh Jal Nigam shall assist the contractor on receipt of such request, by issuing such letters, if so desired by the contractor. The fee/ statutory charges and cost of land occupied, if any payable to the concerned department/ authority for grant of permission will be paid/ reimbursed by MPJN.

25. All railway crossings, canal crossings, national highway crossings and state highway crossings shall be done with trench less technology or as approved by the MPJN.

26. Any bank guarantee / security deposit, if required to be submitted to any authority / agency for carrying out the works whether crossings or along the alignment will have to be submitted by the Contractor. The fee / charges related to such financial instruments (BG / SD) if charged to the Contractor will be reimbursed by MPJN.

27. Road Restoration

The Contractor will undertake road restoration or making surface good as same before construction for all the work being carried out under the scope of this NIT where road cutting is required.

The following provisions will be applicable for road excavation & restoration:

- i. Contractor will submit online application to the concerned Road Authority (NHAI, MPRDC, MPPWD, CEO, ZP / RRDA / RES etc.) for permission of road excavation along with the coordinates through GM, PIU, MPJN.
- ii. Permission will be accorded online within 15 days of application after getting the excavation alignment verified else will be considered deemed approved.
- iii. Contractor will be required to use only road cutter for road cutting. The maximum width for road cutting should be limited to outer diameter of the pipe plus clearance of 200 mm on both sides subject to a minimum of 500 mm.
- iv. Temporary road restoration shall be done by the contractor after laying of pipes and permanent road restoration shall be done after completion of satisfactory hydraulic testing of that portion of pipeline.



Project Director

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